

NOTIFICATION

English translation of Shram Anubhag-2, Noti. No. 1411 /XXXVI-2-2009,
dt. 20.11.2009, published in the U.P. Gazette, Extra., Part 4 (Kha),
dt. 20.11.2009

In exercise of the powers under sub-rule (2) of Rule 256 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 2009, the Governor is pleased to appoint the Principal Secretary, in the Department of Labour, Government of Uttar Pradesh as 'Administrator' with effect from the date of publication of this notification in the Gazette for a period of six months or till the constitution of Uttar Pradesh Building and Other Construction Workers Welfare Board under sub-rule (1) of Rule 256, whichever is earlier and to direct that the 'Administrator' appointed as such shall exercise all powers and shall perform all duties and functions as are envisaged in the Rules 272 and 274 of the rules mentioned herein above.